

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5321
ANSWERED ON:09.05.2012
CANCELLED 2G LICENSES
Kumar Shri P.;Sivasami Shri C.;Sugumar Shri K.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Telecom Disputes Settlement and Appellate Tribunal (TDSAT) has asked the Government to refund the amount of telecom operators with interest whose licenses have been cancelled;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Telecom Regulatory Authority of India had consulted the telecom operators on the issue of the licenses cancelled by Supreme Court and had given any assurance to them;
- (d) if so, the details thereof;
- (e) whether some of the telecom operators whose licenses have been cancelled have discontinued their services and the Government has received complaints against those telecom operators whose licenses have been cancelled from the subscribers for not honouring their commitments; and
- (f) if so, the details thereof and the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a) & (b) Madam, Telecom Disputes Settlement and Appellate Tribunal (TDSAT) has not issued any order to refund the amount of telecom operators with interest due to cancellation of 2G licenses by Hon'ble Supreme Court of India.
- (c) to (f) Information is being collected and will be on the Table of House.